Annexure-7

Name of the corporate debtor: M/s Shivkala Developers Pvt. Ltd.

Date of commencement of liquidation: 24.11.2021

List of stakeholders as on: 30.06.2022

List of other Stakeholders, if any (other than Financial Creditors and Operational Creditors)

| 12 | | | | | | 3 |
|-----------------------------|---|--|--|---|---|---|
| No. | | - | 2 | ω | 4 | 5 |
| Sl. No. Name of stakeholder | | Chharia Holdings Pvt. Ltd. | Vipul Motors Pvt. Ltd. | Renu Builders & Promoters Pvt. Ltd | Rishi Promoters Pvt. Ltd | Rishi Promoters Pvt. Ltd |
| Category of | stakeholders (preference shareholders / equity shareholders / partners | | | | | , |
| Details | Date of receipt | 27 12 21 | 29.12.21 | 23:12.21 | 23.12.21 | 23.12.21 |
| Details of claim received | Amount claimed | | | | | |
| | Amount of claim admitted | 14,600,000 | 40000000 | 12,000,000 | 1,20,00,000/- | 10,000,000 |
| | Nature of claim | Other | Other | Other | Other | Other |
| Details of c | Amount covered Whether by lien or attachme attachment removed pending disposal (Yes/No) | NA | × | N. | × | ž |
| Details of claim admitted | Whether lien / attachment removed? (Yes/No) | N | N N | × | Z > | , x |
| | Amount covered by guarantee | Z | Z | Z, | N N | Z Z |
| | % share in total amount of claims admitted | 16.47% | 45.14% | 13.55% | 13.55% | 11 29% |
| Amount of | claim | × | N. | N A | × | × |
| Amount of | dues, that may be set off | ž | X. | N. | NA. | × |
| Amount of Amount of | dues, that verification may be set off | 1 | | | | |
| Amount of | verification | | | | | , t |
| Remarks, if any | | No claim has been received. A letter received dated 19 of 2022 claiming that the portion excluded from the part of liquidation estate. The said amount is reflecting in the books of account of CD. Therefore, the said amount is taken into consideration as a claim and the space of the portion is taken into part of the liquidation estate. | The claim received claiming that the specific performance of agreement to sell dated 69.04, 2010 and componsation. Being the matter under sub-judice before Senior Civil Judge bearing suit no. 1335/2011. The liquidator has no power to adjudicate the same as per the provision of the IBC, 2016 the subject question of property is taken into par off the liquidation essate being as on the date of LCD. The CD is absolute owner as per the record of registry department as well as books of accounts of CD. | The claim received claiming that the specific performance of agreement to sell dated 13.02.2009 and componsation. Being the matter under sub-judice before Sentor Civil Judge bearing suit no. 349/2012. The liquidator has no power to adjudicate the same as per the provision of the IBC, 2016 the subject question of property is taken into par of the liquidation estate being as on the date of LCD. The CD is absolute owner as per the record of registry department as well as books of accounts of CD. | The claim received claiming that the specific performance of agreement to sell dated 31,10,2009 and compensation. Being the matter under sub-judice before Sentor Civil Judge bearing suit no. 1401/2012. The liquidator has no power to adjudicate the same as per the provision of the IBC, 2016 the subject question of property is taken into part of the liquidation estate being as on the date of LCD. The CD is absolute owner as per the record of registry department as well as books of accounts of CD. | The claim received claiming that the specific performance of agreement to sell dated 66,04.2009 and compensation. Being the matter under sub-judice before Senior Civil Judge bearing suit no. 1402/2012. The liquidator has no power to adjudicate the same as per the provision of the IBC. 2016 the subject question of property is taken into pa of the liquidation estate being as on the date of LCD. The CD is absolute owner as per the record of registry department as well as books of accounts of CD. |

/IP-N00333/ ×

(Amount in c)

TOTAL 30,155,000 88,600,000

TOTAL 30,155,000 88,600,000

TOTAL 30,155,000 88,600,000

Mr. Rudra Pratap Singh

19.04.22

13,155,000

Other

NA

NA

NA

X

100%

Anup Kumar
Liquidator of M/s Shivkala Developers Pvt. Ltd.
Liquidator of M/s Shivkala Developers Pvt. Ltd.
IP Regd. No. IBBI/IPA-002/IP-N00333/2017-18/10911
734. Lawyers Chamber Block, Western Wing,
Tis Hazari Court, Delhi-110054
Email Id:- sachanlawanalyst@gmail.com

The documents supported with the claim under verification it is found that the agreement to sell dated 08:05,2008 was executed by the CD and extended time to sell the condition that non fulfillment of agreement to sell the said agreement is stand cancelled and CD will labelle to refund entire sale consideration. Accordingly the CD has issued cheques bearing no. 474818 dated 15:07,2012 and 401359 dated 29:02,2013 a sum of Rs. 50 Lacs each.

The undertaking filed by the CD stating that the said cheque was returned unpaid but no cause to believe that he has not taken any legal steps to seeks legal remedy against the CD. It is prime facile shows that the case is barred by Law of Limitation. Hence Rejected.

NA 13,155,000

The claim was disapproved during CIR Process on the same ground has alsobeen taken and rejected.

6

Mrs. Ashu Arora

23, 12, 21

17,000,000

Other

NA

NA

N

X